

**HIGH COURT OF MANIPUR  
AT IMPHAL**

**NOTIFICATION**

Imphal, the 4<sup>th</sup> May, 2021

No. HCM/Misc.2021/RG/ 89727 : In exercise of the residuary power vesting in him under Rule 59 of **The High Court of Manipur Officers and Employees Recruitment and Conditions of Service (Classification, Control, Appeal and Conduct) Rules, 2020**, the Chief Justice, High Court of Manipur, orders that henceforth, all candidates who apply for recruitment to any post in the service of the High Court of Manipur must disclose their relationship, if any, with an existing employee or officer of the High Court. Failure to disclose such relationship would automatically render such candidate ineligible for recruitment.

Necessary clauses in this regard shall be incorporated in the application forms issued by the High Court of Manipur at the time of undertaking recruitment.

By Order etc.

(G. GAIPHULSHILLU)  
REGISTRAR GENERAL  
HIGH COURT OF MANIPUR

Copy to:-

1. The Registrar (Judicial)/(Administration), High Court of Manipur.
2. All the Joint Registrars, High Court of Manipur.
3. All the Deputy Registrars, High Court of Manipur.
4. The Principal Secretary to Hon'ble The Chief Justice, High Court of Manipur.
5. The Assistant Registrars/Court Managers, High Court of Manipur.
- ✓ 6. The System Analyst, High Court of Manipur for uploading the same to the official website for general information.
7. The P.S. to Hon'ble Mr. Justice L.S. Jamir.
8. The P.S. to Hon'ble Mr. Justice Kh. Nobin Singh.
9. The P.S. to Hon'ble Mr. Justice M.V. Muralidaran.
10. The P.S. to Hon'ble Mr. Justice A. Bimol Singh.
11. The P.S. to Registrar General, High Court of Manipur.
12. All the Superintendents/Stamp Reporters/Court Officers/ Protocol Officer, High Court of Manipur.